

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

REVIEW APPLICATION NO.170/00011/2020

IN

ORIGINAL APPLICATION NO.170/00232/2019

DATED THIS THE 26<sup>TH</sup> DAY OF FEBRUARY, 2020

**HON'BLE DR.K.B.SURESH, MEMBER (J)**

**HON'BLE SHRI C.V. SANKAR, MEMBER (A)**

Dr. Dhananjaya S,  
S/o Shri Somashekharappa G.,  
Aged about 42 years,  
Working as Specialist Gr 1  
Dept of Psychiatry  
ESIC MH Medical College  
Rajajinagar,  
Bangalore 560 010

....Applicant

(By Advocate Shri M. Rajakumar)

Vs.

1. Union of India,  
Represented by Secretary  
Department of Labour,  
Shrama Shakti Bhavan,  
Rafi Marg, New Delhi 110 001,

2. The Employees State Insurance Corporation,  
Head Quarters Office,  
Panchadeep Bhavan, C.I.G. Marg,  
New Delhi 110 002,  
Represented by its Director General

3. The Regional Director  
ESIC Regional Office, No. 10,  
Binneyfields, Binnypet,  
Ranganatha colony,  
Bengaluru 560 023

4. ESIC Medical College & PG Institute  
of Medical Science & Research  
Rajajinagar, Bengaluru 560 010 .....Respondents

(By Shri Vishnu Bhat, Counsel for the Respondents)

**O R D E R (ORAL)**  
**(HON'BLE DR. K.B. SURESH, MEMBER (J))**

**ORDER IN RA No.170/00011/2020**

Learned counsel for the respondents in the reply submits that the applicant's post is a standalone post and therefore will not be considered along with the others as he has to remain here. Therefore, RA is allowed.

**ORDER IN OA No.170/00232/2019**

OA No. 170/00232/2019 is again taken up today. There will be a distinction and difference between the other orders we have passed in similar situation and this case because applicant's case is a standalone post. Therefore, he is allowed to continue here until it becomes necessary for the respondents to move him to some other place on cogent and valid grounds.

2. OA is allowed to this extent. No order as to costs.

(C.V. SANKAR)  
MEMBER (A)

(DR.K.B.SURESH)  
MEMBER (J)

**Annexures referred to by the applicant in RA No. 170/00011/2020**

Annexure RA1      Copy of the order in OA No. 232/2019 dated 24.01.2020  
Annexure RA2      Copy of the communication dated 21.01.2019  
Annexure RA3      Copy of the communication dated 13.02.2019

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